

Landless and Homeless SC/ST Families

2792. SHRI BAJU BAN RIYAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of landless and homeless Scheduled Caste and Scheduled Tribe families in the country, State-wise;

(b) how many of them will be given home and land during the current plan; and

(c) the details of the ceiling surplus land detected upto 1980 and the land distributed to landless Scheduled Caste and Scheduled Tribe people, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) to (c). The programmes for providing lands and homestead to Scheduled Castes and Scheduled Tribes are taken up by the State Governments, and detailed information would be available only with the State Governments. Figures as per the 1981 Census have not yet been made available, information regarding the number of Scheduled Castes and Scheduled Tribes agricultural labourers as extracted from the 1971 Census is, however, given in Statement,—I laid on the Table of the House. [Placed in Library. See No. LT-6110|82].

According to the information received from Ministry of Works and Housing, State Governments are implementing the house-sites-cum-construction assistance scheme for rural landless labourers as a part of the Minimum Needs and the 20 Point Programmes. While information for the Scheduled Castes and Scheduled Tribes covered under these programmes has not been separately furnished, it has been stated that the Sixth Five Year Plan envisages allotment of 6.8 million house-sites thereby covering all the eligible rural landless worker families by 1985. The construction assistance is proposed to be provided to 3.6 million families allotted house-sites.

Particulars of the total area distributed in the country State-wise under the revised Ceiling laws to Scheduled Castes & Scheduled Tribes as obtained from the Ministry of Rural Development may be seen in Statement. II laid on the Table of the House. [Placed in Library. See No. LT-]

Expenditure incurred on Development of Hindi Language

2794. SHRI C. CHINNASWAMY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the expenditure incurred on development of Hindi language during 1982-83;

(b) what was the corresponding expenditure in respect of (i) Tamil (ii) Telugu (iii) Malayalam (iv) Kannada; and

(c) how many officers from Hindi-Speaking States in Home Ministry and Railways Ministry are doing official work in Hindi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) the total expenditure by the Ministry of Education on propagation of Hindi between 1-4-1982 and 28-2-1983 is Rs. 212.79 lakhs;

(b) The total expenditure incurred by the Ministry of Education on Modern Indian Languages between 1.4.1982 and 28.2.1983 is Rs. 118.94 lakhs. The term Modern Indian Languages includes Tamil, Telugu, Malayalam, Kannada, Urdu, Sindhi and other Indian Languages except Hindi, Sanskrit and Pesian.

(c) Such Information, for Officers from Hindi speaking States is not maintained in either concerned Ministries of Department of Official Language. According to the existing policy of the Central Government every Officer/employee is free to work either in Hindi or in English as permitted by Rule 8(1) of the Official Languages (use for official purposes of the Union) Rules, 1976.